

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-271(PB)/2017

IN THE MATTER OF:

Srei Equipment Finance Limited APPLICANT / PETITIONER
Vs.
Wianxx Implex Pvt. Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2018

Coram:

VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :- Mr. Sanjay Bhatt, Advocate
Ms. Bhambhani, Advocate

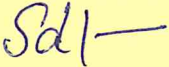
For the RESPONDENT :-


ORDER

Learned Counsels for the parties are present. It is represented by the Ld. Counsel for the Corporate Debtor that reply has been filed and a copy of the reply has been made available to the Ld. Counsel for the petitioner and Ld. Counsel for the petitioner has also filed rejoinder to the reply. However, it is seen from the records that reply is not available.

Bench Officer is directed to check for the same and up-date the records of this Tribunal with the reply claimed to be filed.

Post the matter on 27.2.2018.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.2.2018